

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 4TH MARCH, 2020 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15.

A MINISTER

to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16.

A MINISTER

to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. BUDGET FOR THE YEAR 2020-2021.

Reply by the Chief Minister on the Budget Estimates for the year 2020-2021.

V. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET -2020-2021.

Demand No.1	A MINISTER	to move that a sum not exceeding ` 87,88,21,000/-for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>1- Vidhan Sabha.</u>	Budget Estimates 2020-21 Pages 1-5
Demand No.2	A MINISTER	to move that a sum not exceeding ` 161,49,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>2- Governor & Council of Ministers.</u>	Budget Estimates 2020-21 Pages 6-15, 16-20
Demand No.3	A MINISTER	to move that a sum not exceeding ` 425,84,56,000/- for revenue expenditure and ` 15,10,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>3-General Administration.</u>	Budget Estimates 2020-21 Pages 114-117,118-132, 217-220,221-246, 782-783, 1219-1227, 1265-1268
Demand No.4	A MINISTER	to move that a sum not exceeding ` 1539,56,13,000/- for revenue expenditure and ` 215,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>4-Revenue.</u>	Budget Estimates 2020-21 Pages 54-61,62-67,118-132,133-139, 221-246,253-258,656-742,753-774,1018-1024,1112-1116, 1219-1227,1235-1245,1248-1256,1265-1268,1276-1277

Demand No.5	A MINISTER	to move that a sum not exceeding ` 256,05,98,000/- for revenue expenditure and ` 20,00,00,000/-for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>5- Excise & Taxation.</u>	Budget Estimates 2020-21 Pages 68-71,72-79,83-87,88-91,1265-1268
Demand No.6	A MINISTER	to move that a sum not exceeding ` 9994,14,41,000/-for revenue expenditure and ` 10,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>6- Finance.</u>	Budget Estimates 2020-21 Pages 92-95,96-113,140-150,247-252,253-258,656-742,1248-1256,1265-1268
Demand No. 7	A MINISTER	to move that a sum not exceeding ` 42,73,30,000/- for revenue expenditure and ` 309,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>7-Planning and Statistics.</u>	Budget Estimates 2020-21 Pages 253-258,1219-1227,1235-1245,1309-1309
Demand No.8	A MINISTER	to move that a sum not exceeding ` 1196,84,52,000/- for revenue expenditure and ` 2477,69,00,000/-for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>8- Buildings & Roads.</u>	Budget Estimates 2020-21 Pages 199-216,518-521, 1181-1187,1265-1268,1269-1271, 1272-1273,1276-1277,1282-1283,1284-1285,1286-1286, 1302-1302,1303-1304
Demand No.9	A MINISTER	to move that a sum not exceeding ` 17270,83,20,000/- for revenue expenditure and ` 1600,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>9-Education.</u>	Budget Estimates 2020-21 Pages 259-333,1269-1271
Demand No.10	A MINISTER	to move that a sum not exceeding ` 684,04,11,000/- for revenue expenditure and ` 16,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>10- Technical Education.</u>	Budget Estimates 2020-21 Pages 334-361,1269-1271
Demand No.11	A MINISTER	to move that a sum not exceeding ` 301,17,10,000/- for revenue expenditure and ` 130,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>11- Sports & Youth Welfare.</u>	Budget Estimates 2020-21 Pages 362-388, 1269-1271

Demand No.12	A MINISTER	to move that a sum not exceeding ` 133,10,63,000/- for revenue expenditure and ` 15,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>12- Art & Culture.</u>	Budget Estimates 2020-21 Pages 389-403,1269-1271
Demand No.13	A MINISTER	to move that a sum not exceeding ` 5567,49,84,780/- for revenue expenditure and ` 966,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>13- Health.</u>	Budget Estimates 2020-21 Pages 404-489,490-500,1265-1268,1272-1273
Demand No.14	A MINISTER	to move that a sum not exceeding ` 122,90,60,000/- for revenue expenditure and ` 1450,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>14 – Urban Development.</u>	Budget Estimates 2020-21 Pages 522-557,1278-1278
Demand No.15	A MINISTER	to move that a sum not exceeding ` 4978,00,56,000/- for revenue expenditure and ` 5,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>15- Local Government.</u>	Budget Estimates 2020-21 Pages 221-246,522-557,1265-1268
Demand No.16	A MINISTER	to move that a sum not exceeding ` 61,86,23,500/- for revenue expenditure and ` 5,10,10,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>16- Labour</u>	Budget Estimates 2020-21 Pages 611-655,1148-1165,1265-1268,1284-1285
Demand No.17	A MINISTER	to move that a sum not exceeding ` 415,02,45,000/- for revenue expenditure and ` 1,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>17- Employment.</u>	Budget Estimates 2020-21 Pages 611-655,1265-1268,1284-1285
Demand No.18	A MINISTER	to move that a sum not exceeding ` 713,86,45,000/- for revenue expenditure and ` 124,11,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>18- Industrial Training.</u>	Budget Estimates 2020-21 Pages 611-655,1284-1285

Demand No.19	A MINISTER	to move that a sum not exceeding ` 515,49,34,000/- for revenue expenditure and ` 5,70,20,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>19- Welfare of SCs & BCs.</u>	Budget Estimates 2020-21 Pages 573-610,1280-1281
Demand No.20	A MINISTER	to move that a sum not exceeding ` 7847,03,35,000/- for revenue expenditure and ` 33,92,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>20- Social Security & Welfare.</u>	Budget Estimates 2020-21 Pages 656-742,775-781,1282-1283
Demand No.21	A MINISTER	to move that a sum not exceeding ` 1415,34,16,000/- for revenue expenditure and ` 172,02,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>21 -Women & Child Development.</u>	Budget Estimates 2020-21 Pages 656-742,743-752,1282-1283
Demand No.22	A MINISTER	to move that a sum not exceeding ` 164,10,24,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>22- Welfare of Ex-servicemen.</u>	Budget Estimates 2020-21 Pages 656-742
Demand No.23	A MINISTER	to move that a sum not exceeding ` 651,31,80,000/- for revenue expenditure and ` 16002,55,41,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>23-Food & Supplies.</u>	Budget Estimates 2020-21 Pages 953-962,1246-1247,1248-1256,1288-1288
Demand No.24	A MINISTER	to move that a sum not exceeding ` 2654,67,97,000/- for revenue expenditure and ` 2155,87,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>24-Irrigation.</u>	Budget Estimates 2020-21 Pages 1062-1100,1101-1108,1112-1116,1291-1292,1293-1294,1295-1296
Demand No.25	A MINISTER	to move that a sum not exceeding ` 288,63,53,000/- for revenue expenditure and ` 14,51,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>25- Industries.</u>	Budget Estimates 2020-21 Pages 186-188,1134-1147,1148-1165,1248-1256,1299-1299,1301-1301

Demand No.26	A MINISTER	to move that a sum not exceeding ` 139,62,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>26- Mines & Geology.</u>	Budget Estimates 2020-21 Pages 1166-1174
Demand No.27	A MINISTER	to move that a sum not exceeding ` 3612,62,59,000/- for revenue expenditure and ` 10,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>27- Agriculture.</u>	Budget Estimates 2020-21 Pages 784-846,847-860,963-968,995-997,1109-1111,1286-1286
Demand No.28	A MINISTER	to move that a sum not exceeding ` 1137,16,11,000/- for revenue expenditure and ` 20,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>28- Animal Husbandry & Dairy Development.</u>	Budget Estimates 2020-21 Pages 861-896,897-901,1287-1287
Demand No.29	A MINISTER	to move that a sum not exceeding ` 122,42,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>29- Fisheries.</u>	Budget Estimates 2020-21 Pages 902-916,963-968
Demand No.30	A MINISTER	to move that a sum not exceeding ` 548,49,57,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>30- Forests & Wildlife.</u>	Budget Estimates 2020-21 Pages 847-860,917-952
Demand No.31	A MINISTER	to move that a sum not exceeding ` 12,64,30,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>31- Ecology & Environment.</u>	Budget Estimates 2020-21 Pages 1206-1218
Demand No.32	A MINISTER	to move that a sum not exceeding ` 5973,60,20,000/- for revenue expenditure and ` 327,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>32- Rural and Community Development.</u>	Budget Estimates 2020-21 Pages 998-1010,1011-1017, 1025-1059,1060-1061,1257-1262, 1290-1290

Demand No.33	A MINISTER	to move that a sum not exceeding ` 506,89,30,000/- for revenue expenditure and ` 172,49,60,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>33- Co-operation.</u>	Budget Estimates 2020-21 Pages 969-994, 1284-1285, 1289-1289, 1300-1300
Demand No.34	A MINISTER	to move that a sum not exceeding ` 2192,02,23,000/- for revenue expenditure and ` 410,71,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>34- Transport.</u>	Budget Estimates 2020-21 Pages 80-82, 1175-1180, 1188-1198, 1302-1302, 1305-1306
Demand No.35	A MINISTER	to move that a sum not exceeding ` 25,51,10,000/- for revenue expenditure and ` 34,10,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>35- Tourism.</u>	Budget Estimates 2020-21 Pages 1228-1234, 1308-1308,
Demand No.36	A MINISTER	to move that a sum not exceeding ` 5356,75,70,000/- for revenue expenditure and ` 255,01,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>36- Home.</u>	Budget Estimates 2020-21 Pages 151-177, 221-246, 1263-1263, 1265-1268,
Demand No.37	A MINISTER	to move that a sum not exceeding ` 45,87,21,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>37- Elections.</u>	Budget Estimates 2020-21 Pages 41-53
Demand No.38	A MINISTER	to move that a sum not exceeding ` 2112,76,01,000/- for revenue expenditure and ` 1500,51,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>38- Public Health & Water Supply.</u>	Budget Estimates 2020-21 Pages 501-517, 1274-1275, 1295-1296
Demand No.39	A MINISTER	to move that a sum not exceeding ` 206,34,00,000/- for revenue expenditure and ` 90,01,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>39- Information & Publicity.</u>	Budget Estimates 2020-21 Pages 389-403, 558-572, 1279-1279

Demand No.40	A MINISTER	to move that a sum not exceeding ` 6710,29,00,000/- for revenue expenditure and ` 785,85,20,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>40- Energy & Power.</u>	Budget Estimates 2020-21 Pages 1117-1122, 1123-1133, 1199-1205, 1297-1297, 1298-1298, 1307-1307
Demand No.41	A MINISTER	to move that a sum not exceeding ` 103,46,20,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>41- Electronics & IT.</u>	Budget Estimates 2020-21 Pages 1148-1165
Demand No.42	A MINISTER	to move that a sum not exceeding ` 987,07,66,000/- for revenue expenditure and ` 150,00,00,000/- capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>42- Administration of Justice.</u>	Budget Estimates 2020-21 Pages 21-40, 1265-1268, 1276-1277
Demand No.43	A MINISTER	to move that a sum not exceeding ` 291,66,00,000/- for revenue expenditure and ` 120,00,00,000/- capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>43- Prisons.</u>	Budget Estimates 2020-21 Pages 178-185, 1265-1268, 1276-1277,
Demand No.44	A MINISTER	to move that a sum not exceeding ` 36,26,97,000/- for revenue expenditure and ` 2,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>44- Printing & Stationery.</u>	Budget Estimates 2020-21 Pages 189-198, 259-333, 1264-1264
Demand No.45	A MINISTER	to move that a sum not exceeding ` 1212,51,61,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2020-21 in respect of charges under Demand No. <u>45- Loans & Advances by State Government.</u>	Budget Estimates 2020-21 Pages 1313-1323

VI. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/45/2019, dated the 25 th October, 2019, as required under section 182 of the Electricity Act, 2003.
2.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019, dated the 31 st October, 2019, as required under section 182 of the Electricity Act, 2003.
3.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019/1 st Amendment, 2019, dated the 25 th November, 2019, as required under section 182 of the Electricity Act, 2003.
4.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/29/2014/2 nd Amendment, 2019, dated the 8 th January, 2020, as required under section 182 of the Electricity Act, 2003.

5.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2018-2019 (01.04.2018 to 31.03.2019), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
6.	A MINISTER	to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2016-17, as required under section 395 (1) (b) of the Companies Act, 2013.
7.	A MINISTER	to lay on the Table the 22 nd Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.
8.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
9.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.
10.	A MINISTER	to lay on the Table the 20 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.

VII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

1.	THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES	to present the Forty Ninth Report of the Committee on Government Assurances for the year 2019-2020.
2.	THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS	to present the 80 th Report of the Committee on Public Accounts for the year 2019-2020 on Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2016-17 and on the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31 st March, 2017.
3.	THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS	to present the Sixty Sixth Report of the Committee on Public Undertakings for the year 2019-2020 on the Reports of the Comptroller & Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 31 st March, 2015 and 31 st March, 2016.
4.	THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES	to present the Forty Third Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020 on Reservation/ representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various departments and action taken by the Government on the recommendations contained in its Forty Second Report.
5.	THE CHAIRPERSON OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS	to present the Fifteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2019-2020 on the Audit and Inspection Notes on the Accounts of Panchayat Samiti, Ambala-II for the period from April, 2017 to March, 2018 Audited by the Director, Local Audit, Haryana.

6.	THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES	to present the Fifth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2019-2020 on Education and Health Services Department & Haryana Sheheri Vikas Pradikaran Department.
7.	THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (BUILDINGS & ROADS)	to present the Seventh Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2019-2020.

VIII. LEGISLATIVE BUSINESS.

1.	The Haryana Appropriation (No.2) Bill, 2020.	A MINISTER	to introduce the Haryana Appropriation (No.2) Bill; to move that the Haryana Appropriation (No.2) Bill be taken into consideration at once; Also to move that the Bill be passed.
2.	The Haryana State Council for Physiotherapy Bill, 2020.	A MINISTER	to introduce the Haryana State Council for Physiotherapy Bill; to move that the Haryana State Council for Physiotherapy Bill be taken into consideration at once; Also to move that the Bill be passed.
3.	The Haryana Panchayati Raj (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Panchayati Raj (Amendment) Bill; to move that the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
4.	The Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill; to move that the Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
5.	The Indian Stamp (Haryana Amendment) Bill, 2020.	A MINISTER	to introduce the Indian Stamp (Haryana Amendment) Bill; to move that the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
6.	The Haryana Official Language (Amendment) Bill, 2020.	A MINISTER	to introduce the Haryana Official Language (Amendment) Bill; to move that the Haryana Official Language (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.

7.	The Punjab Excise (Haryana Amendment) Bill, 2020.	A MINISTER	to introduce the Punjab Excise (Haryana Amendment) Bill; to move that the Punjab Excise (Haryana Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
8.	The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.	A MINISTER	to introduce the Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill; to move that the Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill be taken into consideration at once; Also to move that the Bill be passed.
9.	The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020	A MINISTER	to introduce the Haryana Consolidation of Project Land (Special Provisions) Amendment Bill; to move that the Haryana Consolidation of Project Land (Special Provisions) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.

**CHANDIGARH:
THE 3RD MARCH, 2020.**

**RAJENDER KUMAR NANDAL,
SECRETARY.**